

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

REMINDER - II

Urgent

To

The Principal District & Sessions Judge,
Anantnag/Baramulla/Budgam/Kathua/Kargil/
Kishtwar/Kulgam/Poonch/Pulwama/Rajouri/
Reasi/Samba/Shopian/Srinagar.

No.: 10122-34 / Sts. Dated:- 25-08-2015
Sub:- Writ petition No. 536/2011 in the matter of Public Interest Foundation &
Ors. V/s Union of India & another before the Hon'ble Supreme Court.

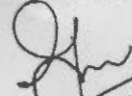
Sir,

In reference to this Registry's Letter No. 5831-52/Sts. Dated 29-06-2015 followed by reminder No. 8556-73/Sts. Dated 03-08-2015 regarding the subject cited above that the requisite information is still awaited from your side despite lapse of more than **One month and Three Weeks**.

In this connection, you are once again requested to provide the said information to this Registry within **Tommorrow** positively. So, that we may able to transmit the same to the concerned quarter as desired.

The matter may be treated as **Most Urgent**.

Yours faithfully'

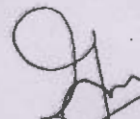

(G.M. Parry)

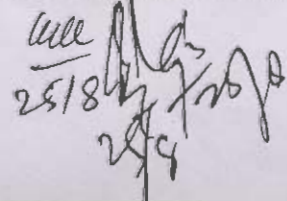
Joint Registrar (Adm.)

No: 10135/sts Dated: 25/8/2015

Copy to:-

Incharge NIC High Court Wing, Srinagar for uploading in the High Court website.


Joint Registrar (Adm.)


25/8/15